

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 110/Chd/Hry/2023

IN THE MATTER OF:

Aditya Birla Finance Ltd.

...Petitioner

Vs.

M/s Narinder Kumar Garg

...Respondent

Under Section: 95, IBC 2016

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. Sumit Puri, Advocate

For the RP:

Mr. J. Tarun Kumar, Advocate

For the Respondent:

Mr. Mast Ram Chechi, PCS

ORDER

Reply/Objections have been filed by Ld. Counsel for the respondent vide Diary No. 00795/1 dated 15.05.2024. The same are taken on record. Response to the objections have been filed by Ld. Counsel for Petitioner vide Diary No. 00795/2 dated 11.07.2024. The same are under objections. Ld. Counsel for the Petitioner is directed to remove these objections and refile the same within two days with a copy in advance to the counsel opposite. Let the matter be listed on 13.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti